

ITEM NO.1004

COURT NO.8

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

R.P.(C) No. 28/2018 in W.P.(C) No. 1088/2017

COMMON CAUSE

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 23-01-2018 This petition was circulated today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
[IN CHAMBER]

For Petitioner(s)

By circulation

For Respondent(s)

UPON perusing the papers the Court made the following
O R D E R

The review petition is dismissed in terms of the signed
order.

(USHA RANI BHARDWAJ)
AR CUM PS

(CHANDER BALA)
BRANCH OFFICER

Signed order is placed on the file.

THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
REVIEW PETITION (C)NO.28/2018

IN

WRIT PETITION (C) NO.1088/2017

COMMON CAUSE

PETITIONER(S)

VERSUS

UNION OF INDIA & ORS.

RESPONDENT(S)

O R D E R

Having carefully gone through the review petition, the order under challenge and the papers annexed therewith, we are satisfied that there is no error apparent on the face of the record, warranting reconsideration of the order impugned.

The review petition is, accordingly, dismissed.

.....J.
(R.K. AGRAWAL)

.....J.
(ABHAY MANOHAR SAPRE)

NEW DELHI;
JANUARY 23 ,2018